

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*\*\*

ORIGINAL APPLICATION No.1517 of 1995

P. Chengaiah DATE OF DECISION : 19-09-1996 .. Applicant.

v<sub>s</sub>

1. The General Manager,  
SC Rly, Rail Nilayam,  
Secunderabad.
  2. The Chief Personnel Officer,  
SC Rly, Rail Nilayam,  
Secunderabad.
  3. The Dy.Chief Mech.Engineer,  
Carriage Repair Shop,  
Settipalli Post,  
Tirupathi,  
Chittoor District

Counsel for the Applicant : Mr.K.Sudhakar Reddy

Counsel for the Respondents : Mr.J.R.Gopal Rao,SC for Rlys.

**CORAM:-**

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

• . 2

(12)

ORDER

Oral Order (As per Hon'ble Shri R.Rangarajan, Member(Admn.))

Heard Mr.J.R.Gopala Rao, learned counsel for the respondents.

2. The land possessed by the applicant to the extent of one acre and 74 cents was acquired in Award No.5/83 dated 13-10-1983 (Annexure-I at page-6 of the OA) for establishment of Railway Carriage Repair Workshop at Tirupathi.

3. This application is filed to consider the applicant herein for appointment to any Group-D post against the land losers' quota.

4. The applicant has not filed any representation so far in this connection. It is for the applicant to submit his case to the concerned authorities and on the basis of the representation received his case has to be disposed of by R-3 in accordance with rules.

5. In the result, the following direction is given:-

The applicant may, if so advised, submit a representation to R-3 for appointing him in Railway Carriage Repair Workshop at Tirupathi against the land losers' quota. If such a representation is received, the same should be disposed of by R-3 in accordance with rules expeditiously.

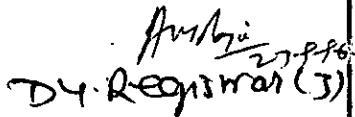
6. The OA is ordered accordingly. No costs.

  
(R.RANGARAJAN)

MEMBER (ADMN.)

Dated : The 19th September 1996.

(Dictated in the Open Court)

  
D.Y. Registrar (J)

**Copy to:-**

1. The General Manager, S.C.Railway, Rail Nilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Railway, Railnilayam, Secunderabad.
3. The Dy. Chief Mech. Engineer, Carriage Repair Shop, Settipalli Post, Tirupathi, Chittoor District.
4. One copy to Sri. K.Sudhaker Reddy, Advocate, CAT, Hyd.
5. One copy to Sri. J.R.Gopala Rao, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

**Res/-**

9/10/95  
09-1517/95

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 19/9/

ORDER/JUDGEMENT  
R.A/C.P./M.A. NO.

O.A. NO.

1517/95

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

केन्द्रीय व्रशासनिक अधिकारण

Central Administrative Tribunal

DESPATCH/DESPATCH

- 9 OCT 1995, N.S.Y.

हैदराबाद धायरीड़  
HYDERABAD BENCH